CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI.

PRINCIPAL BENCH - COURT NO. II

Defect Dy. No. 50470 2018

Vish Wind Infrastructure LLP (V WillP) Appellant

VERSUS

Commissioner of Central Excise DGCEI Adjudication cell

Respondent

APPEARANCE:

Shri Yogender Aldak, Advocate for the appellant Shri A. Thapliyal, Authorised Representative for the respondent

DATE OF HEARING: 27.11.2019

ORDER

When the matter is called, learned Counsel for the appellant mentioned that, as regards defect of pre-deposit, they are required to make a pre-deposit of about Rs. 5.82 crore. Out of the said amount, by 15.11.2019, they have been able to make pre-deposit of Rs. 2.91 crore. It is urged that due to the slump in the economy, they are facing difficulty of cash flow. Moreover, the parent company namely M/s Wind World India Limited is presently under liquidation before the Ahmedabad Bench of NCLT. Learned Counsel for the appellant, therefore, prays for two months time to complete the pre-deposit.

2. Considering the facts and circumstances, we grant time for making pre-deposit. Learned Counsel has filed a copy of the order dated 14.11.2019 of Hon'ble Delhi High Court in W.P.(C) 2178/2019 – CM No. 48997/2019 which is kept on record.

Put up on **05.02.2020**.

(Anil Choudhary) Member (Judicial)

(C. L. Mahar) Member (Technical)

Pant